

National Company Law Appellate Tribunal, New Delhi

Company Appeal (AT) (Ins) No.173 of 2020

IN THE MATTER OF:

Sri Aditya Sikdar & Anr.

...Appellants

Vs.

Allahabad Bank & Anr.

...Respondents

Present:

**For Appellants: Mr. Abhijeet Sinha, Mr. Satadeep Bhattacharya
and Mr. Aditya Shukla, Advocates.**

Ms. Suhita Mukhopadhyay, PCS.

For Respondents: Mr. Om Narayan Rai, Advocate for R-1.

Mr. Saurabh Basu, Advocate for R-2 (IRP).

ORDER

(Through Virtual Mode)

10.11.2020: It is brought to the Notice of this Tribunal that the Respondent No.1/Allahabad Bank, had got amalgamated with 'Indian Bank in terms of the 'Scheme of Amalgamation' published in the Gazette notification dated 04.03.2020, issued by the Govt. of India.

Hence, the Learned Counsel for the Appellant is required to file necessary Interlocutory Application to correct the existing 'Cause Title' of the instant Appeal. In this regard, the Appellants are granted time to file the said Interlocutory Application by 23.11.2020.

The Registry is directed to List the matter on **24.11.2020**.

**[Justice Venugopal M.]
Member (Judicial)**

**[Dr. Alok Srivastava]
Member (Technical)**